

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No. 399/TT/2014

Date: 11.4.2016

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff for tariff period 2014-19 for **Asset-I:** 400kV,1\*125 MVAR Bus Reactor at Parli Sub-station and **Asset-II :** Conversion of 50 MVAR Line Reactor (4 nos.) into switchable Line Reactors at 400/200kV Pune Sub-station under installation of reactors (Part-II) in western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 18.4.2016:-

1. The Auditor's Certificate pertaining to actual capital cost as on actual COD for both the assets.
2. Detailed computation of actual interest during construction and IEDC from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual date of commercial operation for both the assets.
3. The year wise details of initial spares discharged on cash basis upto COD and post COD.
4. Provide the necessary standing Committee RPC approval for Asset-II.
5. The certificate issued by RLDC as per Regulation 5 (2) of 2014 Tariff Regulations in support of trial run operation or commercial operation date.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)